

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 38

C.P 143/MB/2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **25.04.2024**

NAME OF THE PARTIES: **UNION OF INDIA THROUGH SFIO V/s UNITY
INFRAPROJECTS LTD**

Section 241(2),242 (4), 246,339 of the Companies Act, 2013

ORDER

Adv. M.S. Bharadwaj a/w Adv. Ashish Pimple for the Petitioner present. Adv. Sanjiv Punalekar for the Respondent no. 5 present through VC. Adv. Sanjiv Punalekar a/w Isha Punalekar for the Respondent present through VC.

Ld. Counsel for the Respondent seeks further time contending that Rejoinder was served yesterday.

The Ld. Counsel for the Petitioner submits that the Respondents have been taking time again and matter is unnecessarily being delayed and this Bench must consider issuing direction to disclose their movable and immovable property on the affidavit with Respondent No.2 to 9. We are of the considered view that no prejudice shall be caused if the Respondents are directed to declare movable and immovable property before this Bench on an affidavit on or before next date of hearing. Accordingly, they are directed to do so. In view of this, Prayer in terms of prayer Clause II is allowed. List this matter on Board on **17.05.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

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**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**